COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1269 OF 2018 IN
DFR NO. 3024 OF 2018 &
IA NOS. 1285 OF 2018 & 1365 OF 2019

Dated : 5th August, 2019

Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

K. Balan & Anr. . …Appellant(s)
Versus
Reliance Infrastructure Ltd. & Ors. …Respondent(s)

Counsel for the Appellant(s) : Mr. BasavaPrabhuPatil, Sr. Adv.
Mr. SrinivasVishven
Mr. AviTandon
Mr. AnandGaneshan
Mr. AnishAgarwal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. HasanMurtaza
Ms. DivyaAnand for R-1

ORDER

The Respondent No.1 shall place on record the offers for lease of the disputed property, in question, in a sealed cover for perusal of the same by this bench.

The Appellant is directed to file an affidavit stating that he is interested in prosecuting the appeal and there is no compulsion from anyone to file this and to prosecute the appeal. He shall produce the copy of the Adhaar Card for Identity purpose.

List the matter on **07*.08.2019.***

(S. D.Dubey)
Technical Member

(Justice ManjulaChellur)
Chairperson

Pk/mkj